## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF EXPENDITURE

# LOK SABHA UNSTARRED QUESTION NO. 3485 TO BE ANSWERED ON MONDAY, 11<sup>th</sup> August,2025

**SRAVANA 20, 1947 (SAKA)** 

#### REIMBURSEMENT OF PENDING DUES TO TELANGANA

#### 3485. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of Finance be pleased to state:

- (a) Whether the State Government of Telangana has sent any request to the Government to expedite the reimbursement of Rs. 408.49 crore payable to the Government of Telangana along with applicable interest; and
- (b) If so, the details thereof and the action taken by the Government in this regard?

#### **ANSWER**

### MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

(a) To (b) Yes, The Government of Telangana vide letter no. 6/IST CELL/Fin./2022, dated 05.07.2022 has requested reimbursement of Rs.408.48 crore from the Government of Andhra Pradesh regarding expenditure incurred on constitutional and statutory bodies such as the High Court, Raj Bhavan, and other common institutions that served both the States. In a meeting held on 03.02.2025, both the State Governments were requested to reconcile the expenditure on common institutions with the Principal Accountant Generals (AGs) of Telangana and Andhra Pradesh.

Union Home Secretary has also written to Comptroller and Auditor General of India (C&AG) on 25.06.2025 for expediting the reconciliation of expenditure on Common Institutions to facilitate finalization of accounts between the two States by the AGs of Telangana and Andhra Pradesh.

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